

Central Administrative Tribunal Principal Bench

OA No. 3041/2018

New Delhi this the 27th day of September, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri PS Rai,
S/o late Sh. Somnath Rai,
Aged about 63 years,
Post: Ex. Assistant Engineer (Civil)
R/o R-43, Gali No.3,
Saheed Bhagat Singh Nagar,
Karala, Delhi-81 - Applicant

(None) VERSUS

1. Delhi Development Authority,
Through its Vice Chairman,
INA Market, New Delhi
2. Commissioner (Personnel) DDA,
Vikas Sadan, New Delhi
3. The Deputy Director (Personal)
PB-1, DDA B-Block, Vikas Sadan,
Near INA Market, New Delhi - Respondents

(By Advocate: Mr. MS Reen)

ORDER (Oral)

The applicant has filed the present OA seeking the following reliefs:-

“i. direct the Respondents to release the increments due on 01.07.2009 to 01.07.2012 and recalculate the subsistence allowance by adding the increments due on 01.07.2009 to 01.07.2012 and also revised the pay by recalculating the increment released on 01.07.2013 to 01.07.2015 and pay the same to

the applicant with 12% interest in the interest of justice, And

ii. further direct the respondent to release the leave encashment for period of 300 days to the applicant with 12% interest in the interest of justice. And

iii. further direct the respondent to refix the pension after adding the increment and release the arrears of pension with 12% interest in the interest of justice.

iv. Pass any other order/orders which this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.”

2. When the matter is taken up for admission, it is noticed that for the the last many dates, i.e. 13.08.2018, 05.09.2019, 17.09.2019 and 26.09.2019, only proxy counsel had been appearing for the applicant. On the previous date, i.e., 26.09.2019 also, it was recorded that nobody was present for the applicant and it was made clear that no further opportunity will be given to the party. Today also, nobody appears for the applicant even in the revised call. Hence, in view of the constant non-prosecution of the matter by the applicant, the OA is dismissed in default and for lack of prosecution. No costs.

**(Nita Chowdhury)
Member (A)**

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